NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

37. COMP.APPL/380(MB)2022
IN
CP/1195(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.10.2023**

Name of the Party: Arvind Rao
Vs
Tik158 Enterprises Private Limited

Section 241(1), 242(4) of Companies Act, 2013, Rule 11 of NCLT Rules,

ORDER

1. Mr. Ryan D'souza a/w Ms. Ekta Tyagi, Ld. Counsel for the Petitioner present. Mr. Ankit Lohia a/w Ms. Anisha Didwania, Ld. Counsel for the Respondent No. 2 present.
2. The Petitioner is directed to allow the Respondent No. 2 to visit the office for inspection relating to the documents required for valuation.
3. Further, Ld. Counsel for the Petitioner is directed to provide all required documents to facilitate the valuation process.
4. The Respondent No. 2 is directed to complete the valuation process within four weeks.
5. Post this matter on **13.12.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/